

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1092
TO BE ANSWERED ON 24TH JULY, 2026**

ADULTERATION OF FOOD PRODUCTS

†1092. SHRI MANSUKHBHAI DHANJIBHAI VASAVA:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware that public health in the country is being adversely affected due to the adulteration of milk products, edible oils, vegetables, sweets and other food items, if so, the details thereof;
- (b) the percentage of food adulteration detected across various food items in the country during each of the last three years and the current year, State/UT-wise;
- (c) the action taken against the persons/entities found guilty of involvement in such adulteration activities under the Food Safety and Standards Act, 2006; and
- (d) the corrective measures/actions taken/proposed to be taken by the Government to curb food adulteration effectively?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SHRI PRATAPRAO JADHAV)**

(a) to (d): Food Safety and Standards Authority of India (FSSAI) is mandated to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption. The implementation and enforcement of the Food Safety and Standards Act, 2006 is a shared responsibility between the Central and State Governments.

To regulate food businesses engaged in the sale of food products, FSSAI has prescribed standards for various food products under the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011. FSSAI has also notified Food Safety and Standards (Contaminants, Toxins and Residues) Regulations, 2011 which prescribes limits for pesticide residues, heavy metals, toxins, etc. present in food products.

Details of enforcement action taken by the State/UT Food Safety Authorities against non-conforming food products, including cases of adulteration, during the last three years, are annexed at **Annexure – I, II and III** respectively.

FSSAI has taken following measure to curb adulteration in the food products.

- FSSAI has launched various campaigns such as “#No To Adulteration” to raise consumer awareness about food adulteration. These initiatives include advertisements, educational materials, and online platforms to spread awareness.
- Videos “How to Check for Adulteration” on its official YouTube channel, which include short videos demonstrating methods to detect adulteration in various food items, including milk and milk products, edible oil etc. These Information Education Communication (IEC) materials are available in regional languages too.
- Complaints/concerns of consumers and Food Business Operators (FBO) are received through various channels such as Web portal, Mobile App, FSSAI Helpline, State helpline, Twitter, Facebook, etc. Complaints on Food Safety Connect Portal is part of the online Food Safety Compliance System (FoSCoS). Complaints are attended by the respective State food safety authorities.
- Mobile Food Testing Laboratory (MFTL) or “Food Safety on wheels” (FSW) ensures the widest outreach for food testing, training and awareness programme, especially in the villages, towns and remote areas. Currently, 305 FSWs are deployed across 35 States/UTs.
- Advanced, easy to use Rapid Analytical Food Testing (RAPID) Kits are portable and handheld devices. The Kits do not require any sophisticated equipment or conventional reagents to conduct on the spot tests at fields.
- Food Safety Magic Boxes, facilitates the detection of adulteration in food. It consists of reliable "quick screening tests" that a common person can perform at the household level. It consists of a total of 107 tests across 06 food categories which include detection of adulterants like starch, urea, detergent, cellulose, maltodextrin salicylic acid, glucose etc.
- Detect Adulteration with Rapid Test (DART) Booklet covers more than 50 quick tests for different categories of foods such as milk & milk products, oils & fats, sugars & confectionery, food grains and their products, spices & condiments to detect adulteration.
- To strengthen the food regulatory ecosystem in the country, FSSAI has notified 259 National Accreditation Board for Testing and Calibration Laboratories (NABL) for analysis of food samples and 24 Referral Food Laboratories for the analysis of appellate samples.

Details of enforcement action taken by the State/UT Food Safety Authorities against non-conforming food products (including adulteration) during the Year 2025-2026					
S. No.	State	Samples analyzed	No. of Samples found Non-Conforming	Civil Cases	Criminal Cases
				Decided with Penalty	No. of Convictions
1	Andaman And Nicobar Islands	0	0	0	0
2	Andhra Pradesh	5,798	429	196	16
3	Arunachal Pradesh	191	10	1	0
4	Assam	1,444	117	0	0
5	Bihar	1,850	94	25	0
6	Chandigarh	603	53	71	17
7	Chhattisgarh	2,065	214	200	2
8	Dadra and Nagar Haveli & Daman & Diu	151	0	0	0
9	Delhi	1,684	109	32	16
10	Goa	2,492	321	12	0
11	Gujarat	11,903	824	842	65
12	Haryana	2,335	723	1,424	116
13	Himachal Pradesh	1,589	321	359	9
14	Jammu & Kashmir	6,546	664	1,368	14
15	Jharkhand	1,281	356	73	0
16	Karnataka	13,349	537	248	33
17	Kerala	16,746	1,863	1,026	330
18	Ladakh	519	26	12	0
19	Lakshadweep	0	0	0	0
20	Madhya Pradesh	12,448	757	1,790	32
21	Maharashtra	7,694	1,335	2,445	8
22	Manipur	570	0	1	0
23	Meghalaya	388	22	0	0
24	Mizoram	198	1	0	0
25	Nagaland	238	13	0	0
26	Orissa	1,110	61	0	0
27	Puducherry	388	84	0	0
28	Punjab	7,809	1,031	723	25
29	Rajasthan	17,325	4,594	2,695	31
30	Sikkim	418	7	6	0
31	Tamil Nadu	44,603	3,984	1,359	857
32	Telangana	3,576	398	0	0
33	Tripura	304	14	0	0
34	Uttar Pradesh	39,519	20,427	14,890	342
35	Uttarakhand	1,937	224	243	5
36	West Bengal	14,737	410	1,837	0
	Total	2,23,808	40,023	31,878	1,918

* The data for FY 2025-26 is provisional and subject to revision based on the outcome of further lab testing and court proceedings.

Annexure-II

Details of enforcement action taken by the State/UT Food Safety Authorities against non-conforming food products (including adulteration) during the year 2024-2025

S. No.	State/UT	No. of Samples Analysed	No. of Samples found Non-Conforming	Civil Cases	Criminal Cases
				Decided with Penalty	No. of Convictions
1	Andaman And Nicobar Islands	810	4	0	0
2	Andhra Pradesh	5984	514	464	8
3	Arunachal Pradesh	125	9	7	0
4	Assam	1705	234	0	0
5	Bihar	2863	124	25	0
6	Chandigarh	374	65	116	41
7	Chhattisgarh	2069	270	143	6
8	Dadra and Nagar Haveli & Daman & Diu	56	0	0	0
9	Delhi	2624	130	18	16
10	Goa	1172	74	11	0
11	Gujarat	12387	901	859	91
12	Haryana	2233	500	599	59
13	Himachal Pradesh	1587	293	471	0
14	Jammu & Kashmir	6955	651	1,239	29
15	Jharkhand	364	138	52	0
16	Karnataka	9371	662	283	32
17	Kerala	10767	1635	1,088	206
18	Ladakh	417	45	38	0
19	Lakshadweep	0	0	0	0
20	Madhya Pradesh	13920	1635	2,597	22
21	Maharashtra	5403	1250	1,147	0
22	Manipur	126	1	2	0
23	Meghalaya	388	5	0	0
24	Mizoram	0	2	0	0
25	Nagaland	223	11	0	0
26	Orissa	2282	273	27	0
27	Puducherry	173	0	0	0
28	Punjab	4131	748	333	8
29	Rajasthan	13840	3788	3,114	30
30	Sikkim	254	0	0	0
31	Tamil Nadu	18071	2240	1,536	492
32	Telangana	3347	324	125	0
33	Tripura	123	5	0	0
34	Uttar Pradesh	30380	16500	14,920	215
35	Uttarakhand	1509	140	256	4
36	West Bengal	14502	1217	672	6
	Total	170535	34388	30142	1265

Annexure-III

Details of enforcement action taken by the State/UT Food Safety Authorities against non-conforming food products (including adulteration) during the year 2023-24					
S. No.	State/UT	No. of Samples Analysed	No. of samples found Non-Conforming	Civil Cases	Criminal Cases
				Decided with penalty	No. of Convictions
1	Andaman And Nicobar Islands	0	0	0	0
2	Andhra Pradesh	6439	472	646	8
3	Arunachal Pradesh	501	11	2	0
4	Assam	1139	125	0	0
5	Bihar	2806	126	79	0
6	Chandigarh	311	49	87	52
7	Chhattisgarh	1373	167	86	2
8	Dadra and Nagar Haveli & Daman & Diu	185	0	0	0
9	Delhi	3412	150	36	12
10	Goa	599	16	17	0
11	Gujarat	15841	910	1701	65
12	Haryana	3485	856	593	47
13	Himachal Pradesh	1618	401	376	2
14	Jammu & Kashmir	9057	750	1612	22
15	Jharkhand	384	292	59	0
16	Karnataka	5492	286	75	16
17	Kerala	10792	1304	854	134
18	Ladakh	638	11	19	0
19	Lakshadweep	0	0	0	0
20	Madhya Pradesh	13998	2022	1938	46
21	Maharashtra	5087	1174	154	0
22	Manipur	168	3	0	0
23	Meghalaya	123	7	0	0
24	Mizoram	0	0	0	0
25	Nagaland	138	3	3	0
26	Orissa	2003	252	0	0
27	Puducherry	31	0	0	0
28	Punjab	6041	929	1204	102
29	Rajasthan	18536	3493	2181	12
30	Sikkim	231	0	0	0
31	Tamil Nadu	18146	2237	2195	478
32	Telangana	6156	973	425	0
33	Tripura	87	0	0	0
34	Uttar Pradesh	27750	16183	14627	163
35	Uttarakhand	1998	192	332	0
36	West Bengal	5948	414	285	0
	Total	170513	33808	29586	1161

